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**MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(Central Board of Excise and Customs)**

NOTIFICATION

Dated the 2019

GSR No. (E) - In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and in supersession of the Central Excise and Customs Department Multi-Tasking Staff (Group 'C' posts) Recruitment Rules, 2013, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment for Group 'C' post of Multi-Tasking Staff (MTS) in the commissionerates under the control of Central Board of Indirect Taxes and Customs, Department of Revenue, Ministry of Finance:-

1. Short title and commencement.—(1) These rules may be called the Central Indirect Taxes and Customs Commissionerates Multi-Tasking Staff (MTS) (Group 'C' Post) Recruitment Rules, 2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Application.—These rules shall apply to the post specified in column (1) of the Schedule annexed to these rules.

3. Number of post, classification and level in pay matrix.—The number of said posts, their classification and level in the pay matrix attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

4. Method of recruitment, age-limit, qualifications, etc.—The method of recruitment, age-limit, qualifications and other matters relating thereto shall be as specified in columns (5) to (13) of the aforesaid Schedule.

5. Special Provision - (1) Each Cadre Controlling Authority (CCA) shall have its own separate Cadre, unless otherwise directed by the Central Board of Excise and Customs.

6. Disqualification.—No person,—

(a) who, has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

7. Power to relax.—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

8. Saving.—Nothing in these rules shall affect reservation, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.